

**GOVERNMENT OF INDIA  
MINISTRY OF LABOUR AND EMPLOYMENT**

**LOK SABHA**

**UNSTARRED QUESTION NO. 1837  
TO BE ANSWERED ON 02.03.2020**

**SAFETY NORMS FOR INDUSTRIAL COMPANIES**

**†1837. SHRIMATI KESHARI DEVI PATEL:  
SHRI KANAKMAL KATARA:**

**Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:**

- (a) the details of preventive steps taken by the Government to check industrial disasters and accidents;**
- (b) whether the Government had issued necessary guidelines to the industrial companies to get third party fire and safety audit done, if so, whether the said companies are not following rules despite the issuance of such guidelines;**
- (c) if so, the details of action taken in this regard along with the number and details of industrial companies which failed in safety audit, State-wise;**
- (d) the action taken against the industrial companies which failed on safety norms;**
- (e) the details of the action taken against the hotels, restaurants and industrial institutions in Delhi, Uttar Pradesh, Haryana and Rajasthan which are not fulfilling the norms along with the names thereof; and**
- (f) whether lakhs of youths are likely to get employment in this sector in case Government implements the disaster laws and whether necessary steps are likely to be taken by putting special emphasis on it and if so, the details thereof?**

**ANSWER**

**MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT  
(SHRI SANTOSH KUMAR GANGWAR)**

**(a): The Central Government has enacted the Factories Act, 1948, for ensuring the occupational safety, health and welfare of the workers employed in the factories registered under the Factories Act,**

**Contd..2/-**

**1948. The Occupier and Managers of the factories registered under the Act are required to comply with the provisions of the Act and the Rules framed thereunder and in case of violation of any of the provision of the Act and Rules, the Chief Inspector of Factories/Directorate of Industrial Safety and Health of the State Governments are empowered to initiate penal action against the occupier and manager of the factories.**

**(b) & (c): There is not any provision in the Factories Act, 1948 regarding conducting of third party audit about fire and safety.**

**(d) & (e): The details of prosecutions and convictions in respect of factories registered under the Factories Act, 1948 as collected by Directorate General Factory Advice Service & Labour Institutes (DGFASLI), an attached office of Ministry of Labour and Employment through correspondence with the Chief Inspector of Factories/Directorates of Industrial Safety and Health of the States/Union Territories including the State of Delhi, Uttar Pradesh , Haryana and Rajasthan, during the years 2015, 2016 and 2017 are given in Annexure-I, Annexure-II and Annexure-III respectively. The information in respect of hotels and restaurants are not available with Ministry of Labour & Employment as it is outside the purview of the Factories Act, 1948.**

**(f): The Government has already setup National Disaster Management Authority to spearhead and implement a holistic and integrated approach to Disaster Management in India.**

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**ANNEXURE REFERED TO IN REPLY TO PART (d) & (e) OF LOK SABHA UNSTARRED QUESTION  
NO. 1837 FOR 02.03.2020 REGARDING Safety Norms for Industrial companies.**

**Prosecutions and Convictions under Section 92 and 96 A (2015)**

Sl.	State/UT	2015					
		No. of prosecutions			No. of convictions	Penalty imposed	
		pending from previous year	launched during the year	decided during the year		Imprisonment	Total fine imposed
1	Andaman and Nicobar Islands	#	#	#	#	#	#
2	Andhra Pradesh	2145	456	615	591	#	5171000
3	Arunachal Pradesh	*	*	*	*	*	*
4	Assam	58	9	#	#	#	#
5	Bihar	148	15	#	#	#	#
6	Chandigarh	#	#	#	#	#	#
7	Chhattisgarh	1632	499	549	365	13	22041100
8	Daman and Diu & Dadra and Nagar Haveli	#	#	#	#	#	#
9	Delhi	124	63	27	27	#	322000
10	Goa	24	5	9	8	#	170000
11	Gujarat	30786	1733	1498	1199	#	10245900
12	Haryana	9585	5963	5136	3728	#	14742100
13	Himachal Pradesh	369	94	113	113	#	1401700
14	Jammu and Kashmir	151	39	23	4	#	228000
15	Jharkhand	389	47	#	#	#	#
16	Karnataka	718	175	189	167	1	4062600
17	Kerala	219	73	48	38	#	898000
18	Lakshadweep	*	*	*	*	*	*
19	Madhya Pradesh	3213	169	147	#	#	3100800
20	Maharashtra	1238	632	599	599	#	11662500
21	Manipur	#	#	#	#	#	#
22	Meghalaya	#	#	#	#	#	#
23	Mizoram	#	#	#	#	#	#
24	Nagaland	#	#	#	#	#	#
25	Odisha	2150	157	18	18	#	3410000
26	Puducherry	3	10	11	11	#	507000
27	Punjab	1086	121	143	11	1	901500
28	Rajasthan	933	22	31	31	#	182000
29	Sikkim	*	*	*	*	*	*
30	Tamil Nadu	11049	4138	3450	3448	12	24613200
31	Telangana	2634	1412	645	677	#	5682800
32	Tripura	10	3	4	3	#	21000
33	Uttar Pradesh	2041	82	52	51	#	1230000
34	Uttarakhand	145	44	5	#	#	81000
35	West Bengal	388	26	6	6	#	251000
<b>Total</b>		<b>71238</b>	<b>15987</b>	<b>13318</b>	<b>11095</b>	<b>27</b>	<b>11092520 0</b>

**Source:** Data collected by DGFASLI through correspondence with Chief Inspector of Factories (CIF) of States/UTs.

**Note:** (i) \*: There are no registered factories in these states/UTs.

(ii) #: Data not available/not reported by the CIF/NIL

## Annexure-II

ANNEXURE REFERED TO IN REPLY TO PART (d) & (e) OF LOK SABHA UNSTARRED QUESTION NO. 1837 FOR 02.03.2020 REGARDING SAFETY NORMS FOR INDUSTRIAL COMPANIES.

**Prosecutions and Convictions under Section 92 and 96 A (2016)**

Sl.	State/UT	2016					
		No. of prosecutions			No. of convictions	Penalty imposed	
		pending from previous year	launched during the year	decided during the year		Imprisonment	Total fine imposed
1	Andaman and Nicobar Islands	#	#	#	#	#	#
2	Andhra Pradesh	1991	463	616	582	#	8984000
3	Arunachal Pradesh	*	*	*	*	*	*
4	Assam	30	49	#	#	#	#
5	Bihar	163	3	#	#	#	#
6	Chandigarh	#	#	#	#	#	#
7	Chhattisgarh	1582	387	241	211	4	15421800
8	Daman and Diu & Dadra and Nagar Haveli	#	#	#	#	#	#
9	Delhi	160	90	53	53	#	698500
10	Goa	17	6	5	5	#	140000
11	Gujarat	30786	1637	1198	1166	#	10424600
12	Haryana	8617	2986	2419	1675	#	6995950
13	Himachal Pradesh	350	89	61	61	#	735700
14	Jammu and Kashmir	167	45	36	36	#	167000
15	Jharkhand	351	44	1	#	#	100000
16	Karnataka	704	122	179	162	#	3031000
17	Kerala	141	44	51	45	#	801250
18	Lakshadweep	*	*	*	*	*	*
19	Madhya Pradesh	3235	119	17	#	#	41500
20	Maharashtra	1271	584	421	421	#	8072500
21	Manipur	#	#	#	#	#	#
22	Meghalaya	#	#	#	#	#	#
23	Mizoram	#	#	#	#	#	#
24	Nagaland	#	#	#	#	#	#
25	Odisha	2289	93	11	#	#	330000
26	Puducherry	#	6	4	2	#	144000
27	Punjab	1064	52	54	12	#	686000
28	Rajasthan	924	43	21	21	#	121000
29	Sikkim	*	*	*	*	*	*
30	Tamil Nadu	11737	2669	3189	2989	18	28012100
31	Telangana	3194	398	199	199	3	3302500
32	Tripura	10	9	5	5	#	385000
33	Uttar Pradesh	2134	114	23	#	#	770000
34	Uttarakhand	123	37	4	#	#	714000
35	West Bengal	408	25	24	23	#	1163000
<b>Total</b>		<b>71448</b>	<b>10114</b>	<b>8832</b>	<b>7668</b>	<b>25</b>	<b>91241400</b>

**Source:** Data collected by DGFASLI through correspondence with Chief Inspector of Factories (CIF) of States/UTs.

**Note:** (i) \*: There are no registered factories in these states/UTs.  
(ii) #: Data not available/not reported by the CIF/NIL

**ANNEXURE REFERED TO IN REPLY TO PART (d) & (e) OF LOK SABHA UNSTARRED QUESTION  
NO. 1837 FOR 02.03.2020 REGARDING SAFETY NORMS FOR INDUSTRIAL COMPANIES.**

**Prosecutions and Convictions under Section 92 and 96 A (2017)**

Sl.	State/UT	2017					
		No. of prosecutions			No. of convictions	Penalty imposed	
		pending from previous year	launched during the year	decided during the year		Imprisonment	Total fine imposed
1	Andaman and Nicobar Islands	#	#	#	#	#	#
2	Andhra Pradesh	1481	405	510	379	#	5608000
3	Arunachal Pradesh	*	*	*	*	*	*
4	Assam	79	14	8	2	#	#
5	Bihar	166	3	#	#	#	#
6	Chandigarh	#	#	#	#	#	#
7	Chhattisgarh	1728	282	183	172	#	23849000
8	Daman and Diu & Dadra and Nagar Haveli	#	#	#	#	#	#
9	Delhi	197	150	41	41	#	887000
10	Goa	21	7	6	5	#	130000
11	Gujarat	31460	1515	1639	1580	#	13697500
12	Haryana	7694	1945	1932	1668	#	5999500
13	Himachal Pradesh	378	110	69	69	#	1102000
14	Jammu and Kashmir	132	32	68	68	#	262865
15	Jharkhand	354	30	3	#	#	#
16	Karnataka	632	149	129	114	#	2656500
17	Kerala	136	60	47	40	#	732000
18	Lakshadweep	*	*	*	*	*	*
19	Madhya Pradesh	3337	154	11	#	#	506500
20	Maharashtra	584	424	475	475	#	6054000
21	Manipur	#	#	#	#	#	#
22	Meghalaya	#	#	#	#	#	#
23	Mizoram	#	#	#	#	#	#
24	Nagaland	#	#	#	#	#	#
25	Odisha	2371	91	4	#	#	410000
26	Puducherry	4	13	13	#	#	520000
27	Punjab	1062	293	199	17	#	1193600
28	Rajasthan	912	39	19	19	#	132800
29	Sikkim	*	*	*	*	*	*
30	Tamil Nadu	11217	2367	2304	1723	11215	22041675
31	Telangana	2708	255	51	45	#	657500
32	Tripura	14	#	4	1	#	500
33	Uttar Pradesh	2280	244	98	#	#	3578000
34	Uttarakhand	105	21	#	#	#	#
35	West Bengal	#	#	#	#	#	#
<b>Total</b>		<b>69052</b>	<b>8603</b>	<b>7813</b>	<b>6418</b>	<b>11215</b>	<b>90018940</b>

**Source:** Data collected by DGFASLI through correspondence with Chief Inspector of Factories (CIF) of States/UTs.

**Note:** (i) \*: There are no registered factories in these states/UTs.  
(ii) #: Data not available/not reported by the CIF/NIL